

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
STARRED QUESTION NO. : 69
(To be answered on the 6th February 2020)**

REGISTRATION OF UAV BY DRONE OPERATORS

***69. SHRI GAURAV GOGOI**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government instructed drone operators to register their Unmanned Aerial Vehicles (UAVs) by 31st January 2020 and if so, the details thereof;
- (b) whether the registration is carried out through a web portal owned by a private company and not the Government, if so, the details thereof;
- (c) whether the Government has taken cognizance of the possible security leaks and breach of personal data;
- and
- (d) if so, whether the Government has taken any measures to prevent it and if so, the details thereof?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) to (d): A statement is laid on the table of the House.

STATEMENT REFERRED IN REPLY TO PART (a) TO (d) OF THE LOK SABHA STARRED QUESTION No. 69 REGARDING REGISTRATION OF UAV BY DRONE OPERATORS TO BE ANSWERED ON 06.02.2020.

(a)& (b): In order to facilitate the identification of civil drones and drone operators, a one-time opportunity for voluntary disclosure of such drones and drone operators had been provided. The conditions of No Permission-No Takeoff (NPNT) as envisaged in the Civil Aviation Requirements (CAR) are not mandatory for this purpose. Persons in possession of drones were requested to submit the required information to the Government. The submission of requisite information was facilitated by making the entire process online through a Digital Sky portal at <https://digitalsky.dgca.gov.in>. Airports Authority of India has used the services of System Integrator to develop web portal for enlisting of drones. The developed enlistment portal with URL <https://dronenlisting.dgca.gov.in> is in Government domain and is owned by Ministry of Civil Aviation. All persons in possession of drones were required to complete the process by 31st January 2020.

On successful submission of voluntary disclosure of possessing drone, a Drone Acknowledgement Number (DAN) and an Ownership Acknowledgement Number (OAN) has been issued online which will help in validation of operations of drones in India. However, the DAN or OAN does not confer any right to operate drone(s) in India, if It does not fulfill the provisions given in the CAR. Further, ownership of drone(s) in India without a valid DAN or OAN shall invite penal action as per applicable laws. This database will be used to process each case as per the regulations by seeking further information, if required.

(c) to (d) The data provided is encrypted while storing and access to the data is with authorized persons only. All possible data security parameters have been taken care to prevent data leakage.
